

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Co. Appeal No.30/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE PARTIES: Shri Kamlesh Kalidas Shah

V/s.
M/s. Larsen & Toubro Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Abdul Wahab A.H. Manki	Advocate for petitioner	A.W. Manki

Order

C.A. No. 30/59/CLB/MAH/2014

1. Ld. Counsel from the side of the Petitioner is present. None appeared from the side of the Respondent.
2. It has been informed that a connected order has been passed by the civil court; hence the present issue can be decided in favour of the petitioner on the same lines.
3. Ld. Counsel has informed that the order of Court shall be filed on or before 15.09.2016. Accordingly, now the matter is listed for hearing on 15.09.2016. Date is duly communicated to the Petitioner; however, the Registry is directed to again issue notice of hearing to the Respondent.

sd/-

Dated: 29.08.2016

Shri M.K. Shrawat
Member (Judicial)